

296 of the Constitution assuming to himself all functions of the Government of the State of Rajasthan, published in Notification No. GSR. 345 in Gazette of India dated the 13th March, 1967, under article 356 (3) of the Constitution. [Placed in the Library. See No. LT-11/67].

Shri S. M. Banerjee (Kanpur): What is it that he is reading out? It is not there on the Order Paper.

Shri Vidya Charan Shukla: I beg to lay on the Table—

Order dated the 13th March, 1967 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation [Placed in the Library. See No. LT-11/67].

Summary of the Report of the Governor of Rajasthan dated the 12th March, 1967 to the President. [Placed in the Library. See No. LT-12/67].

12.12 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

THIRTY-FIFTH AND THIRTY-SIXTH REPORTS

Secretary: Sir, the Chairman, Committee on Public Undertakings presented to the Speaker on the 3rd March, 1967, the following Reports:

1. Thirty-fifth Report of the Committee on Public Undertakings on the Indian Oil Corporation Ltd. (Marketing Division)
2. Thirty-sixth Report of the Committee on Public Undertakings on the Indian Oil Corporation Ltd. (Refiners Division).

The Speaker ordered printing, publication and circulation of these Reports under rule 280 of the Rules of Procedure and Conduct of Business

I lay a copy each of these two Reports on the Table of the House

12.13 hrs.

GOA, DAMAN AND DIU BUDGET, 1967-68

Mr. Speaker: Now, Shri Morarji Desai

श्री कंबरलाल गुप्त (दिल्ली सदर): अध्यक्ष महोदय, मेरा पवाइन्ट आफ़ ऑर्डर है। श्री मोरारजी देसाई डिप्टी प्राइम मिनिस्टर बनाये गये हैं, जो कि मेरे घपने ख्याल से कांस्टिट्यूशन के खिलाफ़ हैं श्री कानन के भी खिलाफ़ हैं। साथ ही जो प्रोसीजर हाउस ने एडाप्ट किया है, उसके भी खिलाफ़ है।

Mr. Speaker: That has nothing to do with the matter which we are discussing now

श्री कंबर लाल गुप्त: श्री : क्ष महोदय मेरा कहना यह है कि श्री मोरारजी देसाई एज डिप्टी प्राइम मिनिस्टर सब कुछ कर रहे हैं जो कि गलत है। उन्होंने प्रॉय जो ली है वह एज डिप्टी प्राइम मिनिस्टर ली है। इस लिये मैं कहना चाहता हूँ कि डिप्टी प्राइम मिनिस्टर के पद पर उनकी नियुक्ति गलत है क्योंकि कांस्टिट्यूशन में इस का कोई प्राविजन नहीं है।

Mr. Speaker: There is no point of order.

Shri Kanwar Lal Gupta: You have not allowed me to complete my point

Mr. Speaker: Let him please resume his seat. He may kindly excuse me. There is no point of order.

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): I beg to present a statement of the estimated receipts and expenditure of the Union territory of Goa, Daman and Diu for the year 1967-68.